

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:231
ANSWERED ON:06.08.2013
BAN ON EXPORT OF EDIBLE OIL
Sayeed Muhammed Hamdulla A. B.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether there is a ban on the export of edible oils including coconut oil in India;
- (b) if so, the reasons therefor;
- (c) whether the said ban has adversely affected the coconut farmers across the country including the Union Territory of Lakshadweep;
- (d) if so, whether the Government has received any demands to reverse this ban; and
- (e) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): Madam, as per Department of Commerce's Notification No. 39(RE-2012)/ 2009-2014 dated 25th March, 2013, except for the following categories, the export of edible oils is banned:

- (i) Coconut oil from all Electronic Data Interchange(EDI) Ports and through Land Custom Stations,
- (ii) Certain oils produced out of minor forest produce
- (iii) 10,000 MTs of Organic edible oils per annum and
- (iv) Edible oils in branded consumer packs of upto 5 Kgs with a Minimum Export Price of USD 1500 per MT.

(b): There is a gap between demand and supply of edible oils in the country and in order to meet domestic demand and to regulate prices of edible oil in domestic market, ban on export of edible oils has been imposed.

(c), (d) & (e): In view of exemptions indicated in part (a) of this reply, the question does not arise.